

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 416

IA/1858/ND/2024, IA/2022/ND/2022, IA/387/ND/2023, IA/4907/ND/2021,
IA/1772/ND/2024, IA/3744/ND/2021, IA/1137/ND/2022, IA/1220/ND/2022,
IA/1421/ND/2022, IA/1472/ND/2022 in **IB/901/ND/2020**

IN THE MATTER OF:

Suraj Kumar Kaushal & Others	...	Applicant
Versus		
Sarvottam Realcon Pvt. Ltd.	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Applicant (IA 4907) : Mr. Varun Mudgal, Mr. Pauras Tyagi,
Mr. Rishabh Tyagi, Advs.

For the RP : Mr. Ankur Mittal, Ms. Yashika Sharma,
Mr. Bhaskar, Mr. Sandeep Goel, Advs.

For the RP : Mr. Mayank Singhal, Adv.

For Kotak Mahindra Bank Limited : Mr. Shyam Kapadia, Mr. Vikas Kumar,
Mr. Pranjal Shrivastava, Mr. Sangam Panghal,
Mr. Arun Kumar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1421/ND/2022

Learned Counsel for the applicant has mentioned the matter and has submitted that notice of hearing has been sent by way of mail to GDA to put forth their defence. Today, no representation on behalf of GDA. However, in

the interest of Justice, Learned Counsel for the applicant in IA/1421/ND/2022 is directed to take steps to serve notice GDA within three days.

IA/1772/ND/2024

This is an application to take on record the Status Report on behalf of the Resolution Professional. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

List on 09.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**